

Order dated 27.1.2004

Heard Shri A.K.Mishra, learned counsel for the applicant and Shri S.B.Jena, learned Addl. Standing Counsel appearing on behalf of the Respondents.

A post of E.D.M.C. in Palsara B.O. under Paikamal Postal District (in the revenue District of Baragarh, Orissa) fell vacant due to promotion of the permanent incumbent. The applicant, who is a candidate for the said post, has filed this O.A. under Section 19 of the A.T.Act, 1985, apprehending non consideration of his case.

By filing a counter the Respondents have explained the circumstances underwhich the Res.No.4 has been engaged. It has been explained that engagement of Res.4 is a stop gap one pending regular recruitment. It has also been disclosed by Shri Jena that the candidature of the applicant is under active consideration along with others and the recruitment process is on.

In the aforesaid premises, we treat this O.A. to be premature one and dispose of the same with direction to Respondents to complete the regular recruitment process as early as possible and while doing so, they should take into consideration the candidature of the applicant. We give this direction to the Respondents for expeditious completion of the recruitment process, because adhoc/stop gap engagement is not a healthy one and is always considered

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unconstitutional.

For the reasons aforesaid, we dispose of this
O.A. leaving the parties to bear their own costs.

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MEMBER (JUDICIAL)

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MEMBER (ADMINISTRATIVE)

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may be about
Court to be held,

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S. H. B. M.

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